[RAJYA SABHA]

- 789. SHRI RAM KUMAR KASHYAP: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:
- (a) whether as per Section 108 (1) (iii) and 113 of Multi State Cooperative Society Act 2002, members of Multi-State Cooperative Society (MSCS) have statutory right to inspect the books of accounts and minutes;
- (b) whether Central Registrar of Cooperative Societies (CRCS) has received complaints that the Managing Director of Kendriya Bhandar is not allowing its member(s) to exercise their statutory rights enshrined under Section 108(1) (iii) and 113 of MSCS Act 2002; and
- (c) the action taken in the matter by CRCS to protect the statutory rights of members and to enable them to exercise their statutory rights?

THE MINISTER OF AGRICULTURE AND FARMERS WELFARE (SHRI NARENDRA SINGH TOMAR): (a) Yes, Sir.

- (b) A complaint dated 05.06.2019 has been received from Shri Rakesh Gupta, Member, Kendriya Bhandar stating that the Managing Director of Kendriya Bhandar is not allowing him to inspect the books containing the minutes of the proceeding of the general meetings and special general meetings of Kendriya Bhandar held during the last ten years, as per the provision Section 113 of the MSCS Act, 2002.
- (c) A copy of the above complaint has been sent to Managing Director, Kendriya Bhandar with direction to allow the member to inspect the minutes of the General Body Meetings of the Kendriya Bhandar, as per the provisions of section 113 of the MSCS Act, 2002, *vide* this Department's letter No. R-11017/12/2013-L&M dated 19.06.2019.

Doubling the income of farmers of Jharkhand by 2022

- \dagger 790. SHRI SAMIR ORAON: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:
- (a) the steps taken for Jharkhand so far by Government with reference to the ambitious scheme "Doubling of Farmers Income by 2022";
 - (b) whether there is any plan to allocate any fund to Jharkhand for this purpose;

[†]Original notice of the question was received in Hindi.